RAJYA SABHA

Monday, the 3rd March, 1975/the 12th Phalguna, 1896 (Saka)

The House met at eleven of the clock.

Mr. Chairman in the Chair.

ORAL ANSWERS TO QUESTIONS

†Monopolistic hold of multi-national Corporation in Drug Industry

DIN:
SHRI SYED NIZAM-UDDIN:
SHRI N. S. TALIB:
SF JATI MARGARET
TO 'A:‡

Will the Minister of PETROLEUM ND CHEMICALS be pleased to state:

- (a) what steps Government prose to take to end the monopolistic hold of multi-national corporation in drug Industry; and
- (b) whether Government have a proposal for encouraging cooperative units in drug industry?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI K. R. GANESH): (a) and (b). A statement is laid on the Table of the House.

Statement

- Government have taken the following measures to regulate the expansion of foreign companies and to encourage the growth of Indian Sector of the industry:—
 - (i) The Indian sector of the industry is given preference in approval of manufacturing schemes;
 - †Transferred from the 26th February, 1975.
 - †The question was actually asked on the floor of the House by Shrimati Margaret Alva.
 - 2088 RS-1.

- (ii) Manufacture of increasing number of bulk drugs through public sector undertakings;
- (iii) Industrial licences are usually not issued to foreign firms for producing formulations unless linked with the production of bulk drugs;
- (iv) They are asked to take up production of bulk drugs from more basic stages and to make available a suitable portion of their bulk drugs production to non-associated formulators in the country as a condition for being permitted expansion in capacity or for taking up new activity. Appropriate export obligations are also imposed.
- (v) Progressive reduction of foreign equity participation with corresponding increase in the Indian shareholding is imposed when they are allowed expansion of their manufacturing activities.

In addition all companies having a foreign equity exceeding 40 per cent are required to obtain approval of the Government under FERA. 1973.

With a view to ensuring the regulated and rapid growth of drug manufacture and further with a view to ensuring that all essential drugs are made available to the consumers at reasonable prices, Government have appointed a Committee under the Chairmanship of Shri Jaisukhlal Hathi, whose terms of reference inter alia include:—

"To recommend measures necessary for ensuring that Public Sector attains a leadership role in the manufacture of basic drugs and formulations, and in research and development."

"To make recommendations for promoting rapid growth of the drug industry and, particularly, of Indian and small scale industries' sectors. In making its recommendations the Committee will keep in view the

need for a balanced regional dispersal of the industry."

The Committee submitted an interim report on "Quality Control drugs and related matters" in May, Committee's report on 1974. The "Measures for providing essential common household druge and medies to the general public, especially in rural areas" which also covers the aspect of substitution of names of drugs by generic names has been received recently. Both these reports are under consideration.

The Committee is expected to submit its report in April, 1975.

SHRIMATI MARGARET ALVA: Sir, in spite of the assurances that have been given from time to time that the foreign firms operating this country as far as the drug industry is concerned would be controlled, some of these promises have been kept. The fact seems to point out in a different direction. There have recently been reports in Economic Times that the Industries Ministry has recently granted an industrial licence to a hundred per cent foreign_owned drug company, i.e., C.L. .Fulford, for setting up an eight crore plant for the production of Gentamycin while the proposals by Indian firms for the manufacture of similar products have been rejected by the Ministry. I would like to know whether this is a fact. Further, it also been stated that there has been a specific request from the Minister. Mr. Ganesh, himself that this question should be kept in abeyance until he was discharged from the hospital. In spite of that, the licence was granted while he was still in hospital at the initiative of the Secretary of the Ministry of Industry. would like to know whether this is a fact and what was the reason for this hurry.

SHRI K. R. GANESH: As far as the specific question that the hon. Member has raised is concerned, no

licence has been granted to Fulford for the production of Gentamycin.

SHRIMATI MARGARET ALVA: In that case, I would like to know whether any proposal is pending with the Ministry. The papers have clearly stated that the licence has been granted in spite of the request of Mr. Ganesh.

SHRI K. R. GANESH: The Fulford Company has applied for a licence for the production of Gentamycin and various other things which is under consideration.

SHRIMATI MARGARET ALVA: My question as to whether the request by the Indian firms has been rejected earlier has not been answered.

SHRI K. R. GANESH: I will find out the facts about this particular query. The fact remains that Gentamycin is a high spectrum product and its technology is not available in this country. I will give the specific answer afterwards.

SHRIMATI MARGARET ALVA: I would like to know whether Mr. Ganesh had requested that the decision should be postponed until he was discharged from the hospital and present here.

SHRI K. R. GANESH: The licence has not been given.

SHRI NIREN GHOSH: The fact is that the value of formulations produced in India is about 360 crores and the share of public sector is only per cent. Also, the U.S. Congressional Committee has stated that the U.S. drugs firms have been over ing for their products in India. The multi-nationals are controlling the entire drug market. Sometimes, they do not produce the drugs themselves. They buy them from the public sector and small firms and sell them to big Indian business after adding 40 per cent profit. For example, the Tatas are closely linked with them. In view of all this, I would like

know whether the Government decided to hand over the country to the U.S. multi-nationals and foreign subversive agencies as a matter policy, thus bringing about perhaps the subversion of democracy in this country. In view of this fact, I want to know whether the Government would take over all the foreign multinational firms immediately. Further I want to know whether any court case has been filed against the Pfizer and several other U.S. firms for over charging over a spectrum of anti-biotic drugs imported into India. If so, what are the details thereof, how much they over-charging and whether you want to hand over the Indian economy to the multi-national corporations?

SHRI K. R. GANESH: Sir. it is very long question that the hon. Member has asked and I would like give certain facts that although the share of the public sector is 8 cent in the formulation, the share of the public sector in bulk production which is basic to the development of indigenous industry and self-sufficency is 33 per cent, and the share of the Indian sector as well as the public sector is more than 66 per cent. As far as bulk production is concerned, while the share of the public sector in formulation may be only 8 to 10 per cent, the share of the Indian sector is more than 45 per cent. If you take the total turnover, the share of the Indian sector including public sector is about Rs. 181 crores out of a total turnover of about 300-350 crores, the share of the multinationals or the foreign majority concerns is about Rs. 161 crores. this itself indicates that the share of the Indian sector and the public sector in bulk production is much larger multi-nationals and than the foreign majority concerns. As far as the turnover is concerned, there also the share of the Indian sector quite appreciable, and it is intention of the Government to improve share of the Indian sector as well as the share of the public sector.

Sir, the hon. Member has said about the multi-national corporations. Government is aware of the activities of the multi-national corporations and will take this into consideration formulating any policies. It is a fact that a case has been filed against the PFIZER, for rigging the prices, both by our Government and also the U.S. Government. The difference is quite large and I do not know the figure. There is, at the moment, no proposal for the takeover of foreign The Hathi Committee concerns. going into the entire question; Report is expected in April and the Government will take a view on these various matters.

SHRI NIREN GHOSH: There should be a discussion over this subject because the Minister's replies are satisfactory and they are partial and half-truths.

SHRI A. G. KULKARNI: Sir, in the reply of the hon. Minister to a question of my colleague there about the licence to that foreign firm, one can read between the lines, and happened during the illness of Ganesh. But that apart, Sir, in ply to another question, the Hathi Committee is mentioned. And Minister has also confirmed just now that all the steps are taken by Government in the matter. Sir, will the hon. Minister, in the interest of the Indian drug manufacturing industry and the public sector, very specifically decide on the following two issues? Sir, in the name of technology transfer of technology, etc., the foreign firms are utilizing indiscriminately their patent rights 'Because of these patent rights, large funds are being arrogated by the foreign firms taken abroad. Will the Government take to the public sector all the patents vested with the foreign working in India either independently or in collaboration with firms? Secondly. Sir. will the Govwithout waiting for ernment. Hathi Committee report in regard these patents, insist on all foreign firms to use generic names instead of brand names? Sir, if the Government can have the political courage to accept these two suggestions, I think, majority of the problems of the drug manufacturing industry will be solved.

SHRI K. R. GANESH: Sir, as far as patent rights are concerned, I am not in a position to answer this question because it falls within the purview of the Ministry of Industry and Civil Supplies and I do not have the facts with me at this moment which would enable me to answer this specific question.

As far as technology is concerned, Sir, the Hathi Committee is going into this question. The Task Force of the Planning Commission which has worked out the drug policy has also gone into this question and the general recommendation of the Task Force has been that we need technology because drug is a highly research oriented industry and everyday newer and newer drugs are coming into the market and that we should get technology from wherever it is available at our own price and have outright purchase. When Hathi Committee's Report is received by the Government, the Government will take a decision on this matter.

Sir, the hon. Member has also mentioned about the change of brand names of drugs by their generic names. The Hathi Committee has already submitted a report on this subject which has been given to Government recently. It covers question of supply of essential drugs at cheaper prices particularly to rural masses and identification of essential They have suggested change of brand names by their generic names in a phased manner they have also given a list of such drugs. The Government will take a quick view on this matter.

SHRI A G. KULKARNI: Sir, the hon. Minister has suggested that the

Ministry will take care of this patent question. But, I did not mention only the patent question. Why I want to know the answer to this question from you is because it is your Ministry's view that those patents only will be allowed where R & D is done in this country. You are transferring funds for R & D abroad. I am only asking a specific question, namely, whether patents involving R & D in this country only will be accepted by the Government? That will solve the problem.

SHRI K. R. GANESH: This question will require looking into. We will examine what the implications would be.

MR. CHAIRMAN: You will require notice.

SHRI MONORANJAN ROY: The Minister recently visited Calcutta to attend one of the conventions in connection with the drug industry. There a representation was given to him with regard to the Gulconate Company, which has stopped production and payment of wages to workers. This company is producing one of the life-saving drugs and unique of its kind in India. Pethidine powder is produced there but at the nonment the production has been stopped and the company has almost closed down. Now, I want to know whether the Government is contemplating to take over this company or hand it over to a multi-national corporation. It is apprehended that the Government of West Bengal may do

Secondly, Sir, it is not clear from the reply of the Minister given in answer to the question of Shri Niren Ghosh, whether the share of Tata in Walters Projects Capital, Roche and Merck, Anglo-French drug companies is 11 per cent. 4.2 per cent and 19.5 per cent only. Is it a fact that all these are multi-national companies and, if so, what steps are the Government taking? I want to have a positive reply from the Government as

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to what steps they are taking about Gulconide Company and whether they want to take it over?

Orel Answers

SHRI K. R. GANESH: Sir, it is a fact that the Gluconate drug company in Calcutta is a very old company and it is producing a very vital called pethidine. Unfortunately, Sir, due to management problems and due te various other constraints, the company has stopped production. hon. Members are also aware that Martin Harris in Calcutta which producing aspirin which is a important drug has also stopped production due to various factors. Sir, in general, the drug industry in West Bengal which arose as a challenge to foreign drug concerns, is stagnating. All these problems are being looked into. We are deputing officers to West Bengal to see and find out how this industry can be rehabilitated. These are old industries with expertise and available there technical personnel and they are producing very drugs. So far as the other question is concerned, I am not aware of the various linkages.

SHRI MONORANJAN ROY: What about the question whether you are contemplating to take it over.

SHRI K. R. GANESH: We are examining the whole matter.

SHRI NABIN CHANDRA BURA-GOHAIN: Retail chemists and druggists whose number in the country, I think, is about 1 lakh, have been insisting for justifiable reallocation of margin of profit among manufacturers, wholesaters and retailers. Is any step taken in this regard?

SHRI K. h. GANESH: I do not think this concerns us because it is a matter among the manufacturers, retailers and dealers. The point that we have to consider is that the cost of medicines is already high and it has to be kept as low as possible. The Government intends to keep the cost as low as possible.

श्री रबी राय: मभापति महोदय माननीय मंत्री महोदय ने श्रीमती म ग्रेंट ग्राल्वा के सवाल के जवाब में मदन में यह ,बताय है कि फ़ुनवर्ड कम्पनी को लाइसेस नही दिया गया है। लेकिन मैं यह जानना चाहता हूं कि इस कम्पनी ने 13-9-1974 का एक लाइसेंस के लिए औं कुछ ग्राइटम्स का मैनुफ़्रेक्चर करने के लिए लाइ वंस जार करने क सम्बन्ध मे जो दर्खार द थ उसमें कौन-कौन में श्राइटम्स को मेन्फ़्रेक्चर करने की बात कही गई थ ? इसके साथ साथ मै यह भी आहता ह कि लायसेसिंग क्रागेरिटी पर किसी प्रकार का दबाब डालकर यह कम्पनी दिनाक 13-9-74 को जो दर्खास्त दे चुकी है श्रौर जिन श्राइटम्स को यह मेनुफ़ेक्चर करना चाहती है, उसका इस तरह की पर-मिशन न मिले, क्या मंत्री महोदय इसमें कोई कार्यवाही करेंगे?

SHRI K. R. GANESH: Sir, I have already indicated that the Fulford Company hav₂ applied for production of gentamycline and other items.

श्री रबी राय: में यह जानना चाहना हूं कि वे ग्राडटैंग्स क्या है ?

SHRI K. R. GANESH: I do not have the list of items now, but in reply to another Unstarred Question I have given details of the various items.

Their application was received and licences have not been granted.

MR. CHAIRMAN: Yes, Mr. Singh.

श्री बनारसी दास : सभापति जी, हमने भ्रापको सबसे पहले ाम दिया है। हमारी तरफ़ भी ध्यान दा की कृपा की जिए।

MR. CHAIRMAN: I am coming to both the sides turn by turn.

SHRI KAMESHWAR SINGH: Mr. Chairman, Sir, 50 to 60 types of basic

drugs are solo by various companies, especially the multi-national corporations. They have links here in hundreds and thousands of trade names. Therefore, I would like to know from the hon. Minister whether those basic drugs will be banned items for the multi-national corporations and only the Government will be producing and distributing the same. I want a specific reply.

SHRI K. R. GANESH: Sir, I have indicated that the share of multinational corporations in the production of basic drugs, i.e., the production of bulk drugs is about 33 per cent.

If the hon. Member is asking for essential drugs that is a separate orientation. Bur so far as the bulk concerned, the drugs are national corporations are not concentrating on production of bulk drugs which is very vital for the development of drug industry and for having self-reliance. It has been the policy of the Government for some years to ask them to produce bulk drugs and that has been considered necessary when there is a programme of production of bulk drugs. As far banning of brand names is concerned, the Hathi Committee has given a report. National priorities will have to be laid down and each will have to be considered on the basis of the national priorities, whether it is private sector or a public sector.

श्री बनारसी दास : माननीय मंत्री महोदय के इस बात की जानकारी होगी कि हमारे देश में ऐसी वहुत-सी फ़ारन क पिनयां हैं जिनका केपिटल 40 परसेट से भी ज्यादा है श्रीर प्राइवेट फ़ारमेशन में वे श्रपनी केपिसिटी को एक्सपेंड करती जा रही है श्रीर श्राप इस बात को भी जानते होंगे कि जिन कम्पनियों का केपिटिल पांच लाख था वह पांच साल में व कर 50 लोख हो गया है। इनवोसिंग श्रीर श्रोवर-इंवोसिंग के द्वारा ये कम्पनियों करोड़ों रुपयों का

फारन एक्सचेज िदेशों को भेजती है। प्राइजर जहां श्रौक्सीटेरासाइक्लिन 10 टन प्रोड्- यूस करती थी श्रव 40 टन प्रोड्यूस कर रही है जिससे कि इस कम्पनी को 2 रुपया ग्राम के स्थान पर 60 रु० ग्राम को प्राफिट होता हे सेन्डोस की 2 लाख लीटर की केपिसिटी थी लेकन श्रव 10 लाख लीटर की बढ़ा दी गई है श्रौर इन कम्पनियां का गवर्नमेंट पर इन्ना दबाव श्रौर प्रभाव है कि इनको 360 पर-

मैं माननीय मंत्री जी से प्रश्न करना चाहता हूं कि क्या श्राप इन कंसर्न्स को टेन् ग्रं.वर करेंगे श्रौर यह फ़ाइबर्स का मसला इसमें जो फ़ाइल्स के श्रदर फ़ोर्जरी की गई है, क्या श्राप सी० वी० श्राई० के सुपुर्द करेंगे ?

SHRI K. R. GANESH: Sir, it is a fact that the foreign majority concerns are concentrating on formulatiens which are high-profit yielding areas of drug production and are not concentrating on bulk drug production. I have already replied to that and it is the intention of the Government to compel the foreign majority concerns to go in for bulk drug production. It is also a fact that foreign concerns' narrow equity been due to very historical reasons. They came first in this; they trading concerns and they have built up a very large capital asset now and are involved in a large turn-over. Hathi Committee is looking into this problem and they will indicate guidelines for each sector.

As far as the capacity is concerned, the hon. Member knows it; he is asking any number of questions; he is highly knowledgeable as far as this part is concerned. It is a fact that certain capacity has existed and there is a specific reference to the Hathi Committee which will recommend what we are going to do as far as excess capacity is concerned.

SHRI BANARSI DAS: Will you please refer to C.B.I.?

14

SHRI SANAT KUMAR RAHA: Sir, there is a similar question with No. 281 in my name also. Please give me a chance of putting two questions.

MR. CHAIRMAN: No, it is late.

SHRI SANAT KUMAR RAHA: want to know from the Minister how many foreign companies were under the Foreign Exchange Regulation Act, 1973, who had more than 50 per cent equity shares and how many have brought down their equity shares from above 50 per cent to below 50 per cent since the implementation of this Act. If some conditions have been imposed on the foreign companies for their expansion, in that case, Sir, I want to know from the Minister how many substantial expansions of these companies in duction have diluted the foreign equity in connection with the formulated 40 per cent of the estimated cost of expansion for companies existing equity share of 75 per cent. Out of those who have got 75 cent and more than 75 per cent foreign equity shares, how many have brought down their equity share to 40 per cent after the implementation of this Act, and for expansion of their production? I want to ask these two questions.

SHRI K. R. GANESH: There are 36 foreign majority concerns who have got equity shares of more than 50 per cent....

SHRI SANAT KUMAR RAHA: I want to know how many companies were there before the implementation of the Act.

SHRI K. R. GANESH: The Act has not yet been fully implemented. The other question that was asked about how many of these companies have diluted under FFRA, the time for applying and the Reserve Bank taking a decision, is still there. Therefore, these companies will have to go to Reserve Bank to reduce their equity.

Survey for Kuttipuram to Ernakulam Via Guruvayoor and Cannanore

*265. DR. V. A. SEYID

MUHAMMAD;
DR. K. MATHEW

KURIAN:†
SHRI S. S. MARISWAMY;
SHRI KAMESHWAR SINGH;
SHRIMATI SUMITRA G.

KULKARNI;

Will the Minister of RAILWAYS be pleased to state:

- (a) whether Government have sanctioned a preliminary Engineering-cum-Traffic Survey for the proposed railway line from Kuttipuram to Ernakulam via Guruvayoor and Cannanore in Kerala State;
- (b) if so, by when the survey is expected to be completed; and
- (c) whether the work on the construction of this railway line is likely to start during the Fifth Five Year Plan period?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) Yes, Sir.

- (b) The survey is expected to be completed by the middle of the year.
- (c) A decision will be taken as soon as the survey report is received and examination thereof is completed.

DR. K. MATHEW KURIAN: Before putting the question, I stand on a point of order.

MR. CHAIRMAN: No point of order.

DR. K. MATHEW KURIAN: There is a printing error in the question. The question should actually read:

"Whether Government have sanctioned a preliminary Engineering-

†The question was actually asked on the floor of the House by Dr. K. Mathew Kurian.